BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 175 OF 2025

IN THE MATTER OF:

Farukh …Applicant

VERSUS

Gram Panchayat Bhangoh & Ors. …Respondent(s)

INDEX

S.No.	Particular	Page no.
1.	Response/Objection on Behalf of objections / reply on behalf of respondent no. 1 and 2 i.e. gram panchayat Bhangoh and M/s S.R. Enterprises (project proponent) along with affidavits.	1-11
2.	**Annexure R1** True copy of the permit no, 41 and 669	12
3.	**Annexure R2** True copy of the letter dated 30.08.2024	14
4.	**Annexure R3** True copy of the letter of communication of Sarpanch.	16
5.	**Annexure R4** True copy of the letter dated 12.08.2024	17-18
6.	**Annexure R5 (Colly.)**	19-23

	True copy of the complaint alongwith report of tehsildar	
7.	**Annexure R6** True copy of the Order of DM dated 15.03.2024 and letter of Development Officer dated 16.03.2024	24
8.	Vakalatnama	25,26

Respondent No. 1& 2

Through counsel

Date: 17th May, 2026

Place: NEW DELHI

Tarun Cummra (ADVOCATE)
Enrolment No. D/13653/2022
C 143, Lajpat Nagar- II
New Delhi-110024
Mobile No. 8287474556
E-mail: cummra3@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 175 OF 2025

IN THE MATTER OF:

Farukh …Applicant

VERSUS

Gram Panchayat Bhangoh & Ors. …Respondent(s)

OBJECTIONS / REPLY ON BEHALF OF RESPONDENT NO. 1 AND 2 I.E. GRAM PANCHAYAT BHANGOH AND M/S S.R. ENTERPRISES (PROJECT PROPONENT)

Most respectfully showeth:

1. That the present reply is being filed on behalf of Respondent No. 1 i.e. Gram Panchayat Bhangoh through its Sarpanch and Respondent No. 2 i.e. M/s S.R. Enterprises (hereinafter also referred as project proponent), most respectfully submitting as under.
2. That before giving the reply to the Original Application filed by the Applicant against the Respondent no. 1 & 2 herein, it is submitted that each and every averment and allegation made against it are false and are denied.
3. At the outset, the answering respondents submit that the present Original Application is wholly misconceived, false, frivolous, and based upon incorrect, exaggerated, and misleading allegations. The applicant has

approached this Hon'ble Tribunal without clean hands and has deliberately suppressed the true and material facts. The allegations regarding illegal mining, illegal cutting of 15,000–20,000 trees, destruction of wildlife, removal of bajri, stones and sand, and environmental degradation are absolutely baseless, unsupported by any scientific material, survey report, forest report, satellite imagery, or any competent authority record. The entire application has been drafted on assumptions, conjectures, and bald allegations only with the intention to obstruct lawful activities being carried out pursuant to valid governmental permissions.

4. It is submitted that the land in question bearing Khewat/Khatoni No. 481, Khasra No. 82 Min, measuring 174 Kanal 14 Marla situated in Village Bhangoh, Tehsil Tauru, District Nuh, is Panchayat land (Shamlat Deh) and not private forest land, protected forest land, or notified eco-sensitive zone. The applicant has intentionally attempted to portray the said land as dense forest land containing 15,000–20,000 old trees and wildlife habitat, whereas no such factual position exists on the spot. The applicant has not placed on record any report of the Forest Department, Wildlife Department, or any competent authority to substantiate such wild allegations. The allegations are imaginary and have been made only to create prejudice against the answering respondents before this Hon'ble Tribunal.

5. It is further respectfully submitted that the activity undertaken by Respondent No. 2 was not illegal excavation or illegal mining as falsely alleged by the applicant. The excavation activity was undertaken strictly pursuant to permissions and approvals granted by the competent authorities under the applicable mining and Panchayat laws. The answering respondents categorically deny the allegation that any excavation was undertaken without

lawful authority. Valid permissions/permits bearing Permit No. 41 and Permit No. 669 were duly issued by the competent authority after due consideration and recommendation of the concerned departments. The applicant has intentionally concealed these material facts from this Hon'ble Tribunal and has attempted to mislead the Court by portraying the activity as unauthorized. Copy of the permit no, 41 and 669 are annexed herewith as **Annexure R1.**

6. It is submitted that Respondent No. 2 namely M/s S.R. Enterprises had moved a lawful application dated 30.08.2024 before the Mining Officer seeking permission for lifting of soil in phased manner from the uneven Panchayat land. In the said application, it was specifically stated that the land was uneven and required leveling and that soil lifting was proposed in three phases. The application itself clearly establishes that the purpose of the activity was leveling and development of Panchayat land and not illegal mining as falsely alleged by the applicant. The activity was therefore transparent, regulated, and within the knowledge of all concerned authorities. Copy of the letter dated 30.08.2024 is annexed herewith as **Annexure R2.**

7. It is pertinent to submit that the Gram Panchayat, through its Sarpanch, had also communicated to the concerned authorities that the Shamlat land in question was uneven and rough and required leveling by removal of excess soil along with creation of drainage pathways for proper discharge of water. The proposal was therefore aimed at public utility, improvement of Panchayat land, and prevention of waterlogging. The Panchayat had accordingly resolved that controlled lifting of soil up to prescribed depth

would facilitate leveling of land and improve its utility for public purposes. Copy of the letter of communication are annexed herewith as **Annexure R3.**

8. It is respectfully submitted that the permission granted by the competent authority was not unconditional or arbitrary. Detailed safeguards and conditions were imposed while granting approval. The project proponent was directed to deposit the prescribed amount in the Gram Panchayat account, ensure payment of royalty to the Mining Department, prevent damage to adjoining private lands, commence work only after proper measurement, maintain roads used for transportation, and restore and level the land after completion of work. It was also specifically directed that under no circumstances should excavation exceed 5 feet. Such stringent conditions themselves demonstrate that the entire process was regulated and supervised by statutory authorities and cannot by any stretch be termed illegal or clandestine.

9. The answering respondents further submit that the Development and Panchayat Officer vide letter dated 12.08.2024 had clearly recorded that the land in question was not reserved or protected under Sections 4 and 5 of the Forest laws and that no plantation by the Forest Department existed over the said land. It was specifically observed upon inspection that the land was uneven and rough and therefore recommendation was made for lifting of soil up to 5 feet only. The said recommendation was further supported by the Mining Officer, Mines and Geology Department, Nuh, who also forwarded the applicable Rules namely Haryana State Minor Minerals, Rehabilitation, Stocking, Transportation and Prevention of Illegal Mining Rules, 2012. Thus, the permission was granted only after due verification by the concerned authorities and after ensuring that the land was neither protected

forest nor subject to any prohibition. Copy of the letter dated 12.08.2024 is annexed herewith as **Annexure R4.**

10. It is submitted that the applicant has made reckless allegations of cutting of 15,000–20,000 trees through the present OA without placing on record any tree enumeration report, forest inspection report, photographs, satellite records, or environmental assessment. Such allegations are inherently unbelievable and exaggerated. Had there been such massive tree cover or alleged destruction, the same would have been reflected in official forest or revenue records. No notice, prosecution, or environmental violation report has ever been issued by the Forest Department against the project proponent regarding illegal felling of trees. The allegations are therefore false, concocted, and liable to be rejected outrightly.

11. That it is further submitted that the applicant has intentionally concealed the fact that the Panchayat land in question was under illegal encroachment by private persons and that the Gram Panchayat had been taking continuous steps for removal of such encroachments in accordance with law. In this regard, the Sarpanch had already submitted a complaint dated 06.10.2023 before the Tehsildar regarding encroachment over Khasra No. 82. The concerned revenue authorities had also conducted proceedings in this regard. The present application appears to have been filed by applicant himself and in connivance with encroachers and interested persons only to obstruct lawful action of the Panchayat and to frustrate the removal of illegal occupation from Panchayat land. Copy of the compliant and report of tehsildar are annexed herewith as **Annexure R5 (Colly.).**

12. That it is pertinent to mention that the District Magistrate vide order dated 15.03.2024 had appointed the Executive Magistrate for taking appropriate

action regarding the encroachment issue. Further, the Development and Panchayat Officer had also addressed a communication dated 16.03.2024 to the Superintendent of Police seeking police assistance for removal of encroachment from the Panchayat land. These official actions clearly demonstrate that the Panchayat was acting to protect public land and public interest, whereas the present proceedings have been initiated with oblique motives to interfere in lawful governmental action. Copy of the Order of DM dated 15.03.2024 and letter of Development Officer dated 16.03.2024 are annexed herewith as **Annexure R6.**

13. That the answering respondents further submit that the applicant through the present Original Application has made scandalous and defamatory allegations of bribery against public officials and Panchayat representatives without any evidence whatsoever. Allegations that the Sarpanch paid illegal gratification to obtain permission are serious allegations which have been made casually and irresponsibly without any complaint, investigation, or supporting material. Such reckless allegations deserve to be deprecated, hence false and denied in toto.

14. It is respectfully submitted that the Hon'ble Tribunal exercises environmental jurisdiction based upon credible environmental injury supported by cogent material. In the present case, there is no environmental assessment report, no forest violation report, no groundwater report, no biodiversity assessment, and no expert material to establish any environmental damage whatsoever. The entire Original Application is founded upon bald allegations unsupported by evidence and therefore deserves dismissal.

15. That the answering respondents further submit that they have acted bonafidely and strictly within the framework of permissions granted by the competent authorities. All activities were subject to regulatory supervision and compliance with conditions imposed by the authorities. There was no intention to cause environmental degradation, nor was any prohibited activity undertaken by the answering respondents.

16. It is respectfully submitted that every averment and allegation made against the answering respondent ground and Prayer in the present Original Application are false, hence, denied in toto.

PRAYER

In view of the above facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the present Original Application being false, frivolous, and devoid of merit, with exemplary costs in the interest of justice.

Respondent No. 1 & 2

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 175 OF 2025

IN THE MATTER OF:

Farukh …Applicant

VERSUS

Gram Panchayat Bhangoh & Ors. …Respondent(s)

Affidavit

I, Ravi kumar Dayma, S/o Sh. Rajesh, Aged about 30 years, R/o 49, Milakpur, Goojar, Alwar, Rajasthan- 301018, do hereby solemnly affirm and declare as under:

1. That I am the proprietor and authorized signatory on behalf of Respondent No. 2 I.e. M/s S.R. Enterprises in the present Original Application and well versed and acquainted with facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying Response/Objection to the Original Application has been drafted by my counsel under my instructions and contents thereof have been read over and explained to me in my vernacular which are true and correct to my knowledge, the contents thereof may kindly be read as part and parcel to this affidavit also and not repeated herein.
3. The contents as stated above are true and correct to my knowledge and belief.

DEPONENT

Verification

Verified at New Delhi on ___ May 2026 that the contents of the above Original Application are derived from the official records and personal knowledge and are correct and true to the best of my knowledge and belief. Nothing material has been concealed therefrom.

DEPONENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 175 OF 2025

IN THE MATTER OF:

Farukh …Applicant

VERSUS

Gram Panchayat Bhangoh & Ors. …Respondent(s)

Affidavit

I, Sakiba, Sarpanch, Aged about ___, Gram Panchayat Bhangoh, Tawadu, District Nuh, Haryana, Presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am the Sarpanch of Gram Panchayat Bhangoh on behalf of Respondent No. 1 i.e. Gram Panchayat Bhangoh in the present Original Application and well versed and acquainted with facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying Response/Objection to the Original Application has been drafted by my counsel under my instructions and contents thereof have been read over and explained to me in my vernacular which are true and correct to my knowledge, the contents thereof may kindly be read as part and parcel to this affidavit also and not repeated herein.
3. The contents as stated above are true and correct to my knowledge and belief.

DEPONENT

Verification

Verified at New Delhi on ___ May 2026 that the contents of the above Original Application are derived from the official records and personal knowledge and are correct and true to the best of my knowledge and belief. Nothing material has been concealed therefrom.

DEPONENT

FORM PIM4
See Rule 31(7)

CAF NO:- 3415876302

Application Date 23.04.2025

Permit No. 44

w.e.f. 25.04.2025 to 24.05.2025

Standard form for excavation of Ordinary Clay or Earth

Whereas **M/s. S.R. Enterprises Proprietor Ravi Kumar Dayma R/o Village Milakpur Goojar Alwar Rajasthan,** has applied for the grant of a permit under Rule 31 and Rule 6 (2) (iv) of the Haryana Minor Mineral Concession, Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, for disposal of **13073 MT tones** ordinary clay / earth, a minor minerals for excavation / removal from **Village Bhango Tehsil Tauru Distt. Nuh, (Khavat Khata No. 481/458 Mustkil No. 82 Kul Rakba 174 Kanal 14 marla Me Se 12 Kanal 0 Marla** falling in Revenue Estate **Village Bhango.** The applicant has/have paid royalty and advance application fees amounting **Rs. 57,760/- Vide GRN No. 0131391208 dt. 24.04.2025 and Security amount is already deposited and adjusted vide Permit No. 521 Dt. 10.07.2024 and Permit No. 442 Dt. 28.05.2024 and Permit No. 530 Dt. 16.07.2024 and Permit No. 615 Dt. 29.09.2024** (50% of the amount of royalty)

The permission is hereby granted for disposal of the mineral **Ordinary Clay** (name of minor minerals) **13073 MT** tones excavated / removed form the aforesaid area for the period from **25.04.2025 to 24.05.2025** subject to following conditions :-

1. The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of ordinary clay/ earth from the land for which quarrying permit is given.
2. The holder of the permit shall excavate the ordinary clay/ earth in such a manner that the same shall not disturb or damage any Road, Public ways, buildings , premises of public grounds.
3. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing form the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
4. The permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
5. The permit holder shall not enter and work in any reserved demarcated or protected forest without obtaining prior written permission of the Forest Department.
6. The permit holder shall report immediately all accidents to the Deputy Commissioner and the Officer in –Charge, concerned.

Rawan

True Copy

FORM PIM4
See Rule 31(7)

CAF NO:- 9756814970 Application Date 22.10.2024

Permit No. 669 w.e.f. 04.11.2024 to 03.01.2025

Standard form for excavation of Ordinary Clay or Earth

Whereas **M/s. S.R. Enterprises Proprietor Ravi Kumar Dayma R/o Village Milakpur Goojar Alwar Rajasthan,** has applied for the grant of a permit under Rule 31 and Rule 6 (2) (iv) of the Haryana Minor Mineral Concession, Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, for disposal of **69720 MT tones/** ordinary clay / earth, a minor minerals for excavation / removal from **Village Bhango Tehsil Tauru Distt. Nuh, (Khavat Khata No. 481/458 Mustkil No. 82 Kul Rakba 174 Kanal 14 marla Me Se 64 Kanal 0 Marla** falling in Revenue Estate **Village Bhango.** The applicant has/have paid royalty and advance application fees amounting **Rs. 3,05,875/- Vide GRN No. 0122890093 dt. 22.10.2024 and Security amount is already deposited and adjusted vide Permit No. 521 Dt. 10.07.2024 and Permit No. 442 Dt. 28.05.2024 and Permit No. 530 Dt. 16.07.2024 and Permit No. 615 Dt. 29.09.2024** (50% of the amount of royalty)

The permission is hereby granted for disposal of the mineral **Ordinary Clay** (name of minor minerals) **69720 MT** tones excavated / removed form the aforesaid area for the period from **04.11.2024 to 03.01.2025** subject to following conditions :-

1. The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of ordinary clay/ earth from the land for which quarrying permit is given.
2. The holder of the permit shall excavate the ordinary clay/ earth in such a manner that the same shall not disturb or damage any Road, Public ways, buildings , premises of public grounds.
3. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing form the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
4. The permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
5. The permit holder shall not enter and work in any reserved demarcated or protected forest without obtaining prior written permission of the Forest Department.

Rawan

True Copy

Annexure R2

MINES &

सेवा में,
श्रीमान खनन अधिकारी महोदय,
खान एवं भूविज्ञान विभाग,
जिला गुरूग्राम, हरि0।

विषयः— 3 चरणो में मिटटी उठाने बाबतः—

महोदय,

सविनय निवेदन है कि एसआर ईन्टरप्राईसिस, नजदीक सरकारी स्कूल, ग्राम मिलकपुर गुर्जर, भिवाडी, राज0 जरिये अधिकृत हस्ताक्षरकर्ता रवि कुमार हूँ एवं आपसे निवेदन करता हूँ कि ग्राम भंगोह की ग्राम पंचायत की सामला भूमि खतोनी नं0 481 खसरा नं0 82, मिन कुल रकबा 174, कनाल 14 मरला भूमि है जो कि उबड—काबड व अस्मतल है आपसे निवेदन है कि मुझे 3 चरणो में मिटटी उठाने का परमिट जारी कर दिया जावें। जो कि निम्न प्रकार है पहले चरण में 8 एकड एंव दुसरे चरण में 8 एकड और तीसरे चरण में 5.75 एकड, 14 मरला उठाना चाहता हूँ। महोदय आपसे निवेदन है कि उक्त मिटटी को उठाने के अनुमति मुझे प्रदान करें।

प्रार्थी

दिनांक— 30.08.2024

एसआर ईन्टरप्राईसिस, नजदीक सरकारी स्कूल, ग्राम मिलकपुर गुर्जर, भिवाडी, राज0 जरिये अधिकृत हस्ताक्षरकर्ता रवि कुमार
मो0नं08104863737

Ravi Kumar

True Copy

Block Development & Panchayat Office,
Tauru
(Gram Sachiwalya Kalwari, Tauru -Haryana -122105)

Email ID:- bdpotauru@gmail.com

प्रेषित

1. सरपचं ग्राम पंचायत भंगोह, खण्ड तावडू।
2. सम्बन्धित ग्राम सचिव ग्राम पंचायत भंगोह, खण्ड तावडू।

कमांक 4310 दिनांक 8/7/25

विषय : नोटिस।

उपरोक्त विषय बारे उपमण्डल अधिकारी, (ना0), तावडू के कार्यालय के पत्र कमांक 261/एम0सी0 दिनांक 21.05.2025 की प्रति भेजकर आपको निर्देश दिए जाते है कि आप माननीय राष्ट्रीय हरित प्राधीकरण फरीद कोट हाउस कापरनिकस मार्ग नई दिल्ली 110001 के समक्ष आवेदन नं0 175/2025 फारूख बनाम ग्राम पंचायत भंगोह व अन्य के सम्बन्ध मे नियमानुसार कार्यवाही करके दिनांक 01.09.2025 को हाजिर होना सुनिश्चित करे। इसे अति आवश्यक समझा जाए। किसी प्रकार की देरी व लापरवाही बारे आप स्वंय जिम्मेवार होगें।

सलंग्न : उक्त।

खण्ड विकास एंव पंचायत अधिकारी,
तावडू।

True Copy

Annexure R3

ग्राम पंचायत भंगोह, खण्ड तावडू

अधिकार पत्र

सेवा में

एस॰ आर॰ इंटरप्राइजेज

Near Govt. Sec. School, Milakpur Gurjar
Bhiwadi Alwar Rajasthan 301018

उपरोक्त विषय को सम्बन्ध मे आपको भेजकर लिखा जाता है कि ग्राम पंचायत के प्रस्ताव अनुसार ग्राम पंचायत की शामलात भूमि खतौनी न0 481 खसरा न0 82 मिन कुल रकबा 174 कनाल 14 मरला भूमि जो की उबड-खाबड व असमतल है, मे से मिट्टी उठवाकर समतल करवाया जाना है तथा पानी की निकासी हेतु मार्ग बनाया जाना है।

उपरोक्त बारे आपके द्वारा दिये गये प्रतिवेदन अनुसार मिट्टी उठाने बारे प्रार्थना की गई है जिस बारे आपको निम्न शर्तानुसार स्वीकृति प्रदान करते हुए लिखा जाता है कि आप नीचे दी गई हिदायतानुसार मिट्टी का उठान सुनिश्चित करें:-

1. उपायुक्त महोदय द्वारा प्रदान की गई स्वीकृति अनुसार उक्त भूमि में से उठाई गई मिट्टी को वर्णित रकबे से मिट्टी जिसकी कुल कीमत प्रति क्यूम की दर के हिसाब से जो भी बनेगी, को ग्राम पंचायत के खाता मे आपके द्वारा जमा करवाना सूनिश्चित करे जिसके लिए आपको ग्राम पंचायत के द्वारा विचार विमर्श करके पैसे जमा करवाने हेतु समयावधि बारे अवगत करवा दिया जायेगा।
2. सम्बन्धित भूमि की रॉयल्टी Mining विभाग मे आप अपने स्तर पर जमा करवाना सूनिश्चित करेंगे।
3. उक्त भूमि के साथ लगते निजी मलकियत के खेतो मे किसी भी प्रकार का नुकसान न हो इसकी जिम्मेवारी मिट्टी आपकी होगी।
4. उक्त भूमि के रकबे की पैमाईश उपरान्त ही मिट्टी उठाने का कार्य शुरू किया जाये।
5. आने-जाने के लिये इस्तेमाल किये जाने वाले रास्तो की स्थिति ज्यो की त्यो बरकरार रखी जाये, उनकी मुरम्मत की जिम्मेवारी आपकी होगी। तथा ग्राम पंचायत की शर्तों के उलघन पर उक्त अधिकार पत्र तुरन्त प्रभाव से निरस्त कर दिया जायेगा तथा आपके द्वारा जमा की गई राशि जब्त कर ली जायेगी।
6. उपायुक्त महोदय द्वारा प्रदान की गई स्वीकृति अनुसार केवल 5 फुट मिट्टी का उठान उक्त वर्णित रकबे में से किया जाये। यह ध्यान रहे कि 5 फुट से अधिक मिट्टी का उठान किसी भी सूरत में न किया जाये तथा इसकी जिम्मेवारी आपकी होगी तथा मिट्टी का उठान होने उपरान्त वर्णित रकबा मिट्टी आपके द्वारा समतल किया जाये ताकि किसी भी प्रकार से ग्राम पंचायत को वित्तिय हानि न हो। यदि नियत मिट्टी से ज्यादा मिट्टी उठाई जायेगी तो इसके लिए आपके उपर मिट्टी की कीमत अलग से निर्धारित की जायेगी।

हस्ताक्षर एवं मोहर ग्राम पंचायत भंगोह

इसकी एक प्रति निम्नलिखित की सेवा में सूचनार्थ प्रेषित है:-

1. खण्ड विकास एवं पंचायत अधिकारी, तावडू।
2. खनन अधिकारी, जिला नूंह।

True Copy

Annexure R4

प्रेषक

उपायुक्त, नूंह।

प्रेषित

खण्ड विकास एवं पंचायत अधिकारी
तावडू।

क्रमांक /पंचायत दिनांक

विषय: ग्राम पंचायत भंगोह के नकल प्रस्ताव नं0 07.07.2023 के संदर्भ में।

आपके पत्र क्रमांक 1444 दिनांक 06.08.2024 के संदर्भ में।

उपरोक्त विषय पर ग्राम पंचायत भंगोह द्वारा प्रस्ताव नं0 1 दिनांक 07.07.2023 के माध्यम से ग्राम पंचायत भंगोह द्वारा ग्राम पंचायत की शामलात भूमि खतौनी नं0 481 खसरा नं0 82 मिन कुल रकबा 174 कनाल 14 मरला जो कि उंची-नीची/उबडखाबड भूमि है, में से 5 फुट मिट्टी उठाने बारे प्रस्ताव पारित किया गया था।

इस संदर्भ में आपके द्वारा संदर्भित पत्र के माध्यम से लिखा गया है कि ग्राम पंचायत भंगोह की पंचायती देह खतौनी नं0 481 खसरा नं0 82 मिन कुल रकबा 174 कनाल 14 मरला भूमि ग्राम पंचायत भंगोह की मिलकियत है। उक्त पंचायती भूमि वन विभाग से संबंधित सैक्सन 4 एवं 5 के अन्तर्गत आरक्षित/संरक्षित नहीं है। इसके अतिरिक्त आपके द्वारा उक्त लिखा गया है कि भूमि का मौका निरीक्षण करने उपरान्त पाया गया कि इस भूमि पर वन विभाग द्वारा कभी भी कोई पौधारोपन नहीं किया गया है तथा न ही कोई छायादार वृक्ष है। यह भूमि उबड-खाबड/उंची-नीची है तथा आपके द्वारा उक्त पंचायती भूमि में से ग्राम पंचायत के प्रस्ताव अनुसार 5 फुट तक मिट्टी उठाने की स्वीकृति प्रदान करने की सिफारिस की है। इसके अलावा उक्त भूमि से मिट्टी उठाने की स्वीकृति बारे जिला खनन अधिकारी, खान एवं भूविज्ञान विभाग, नूंह द्वारा भी हरियाणा राज्य लघु खनिज, रिहायत, स्टॉकिंग, परिवहन एवं अवैध खनन रोकथाम नियम-20212 की प्रति भेजते हुए सिफारिस की गई थी।

अतः आपकी अनुशंसा व खनन अधिकारी, खान एवं भूविज्ञान विभाग, नूंह की अनुशंसा पर ग्राम पंचायत भंगोह की पंचायत की शामलात भूमि खतौनी नं0 481 खसरा नं0 82 मिन कुल रकबा 174 कनाल 14 मरला जो कि उंची-नीची/उबडखाबड भूमि है, में से 5 फुट मिट्टी उठाने की स्वीकृति करते हुए निर्देश दिये जाते हैं कि उक्त जमीन में से मिट्टी उठाने से पूर्व यह सुनिश्चित किया जाये कि उक्त भूमि सरकार द्वारा किसी भी नियम के तहत आरक्षित/संरक्षित/अधिसूचित न की गई हो या कोई कोर्ट आदेश/स्टे ऑर्डर इत्यादि जारी किया हुआ न हो। किसी भी प्रकार से पंचायत के हितों को हानि न पहुंचे तथा ध्यान रहे कि किसी भी सूरत में नियमों की अवहेलना न की जाये।

कृते उपायुक्त, नूंह।

पृ0क्रमांक 1218 /पंचायत दिनांक 12/8/24

इसकी एक प्रति खनन अधिकारी, खान एवं भूविज्ञान विभाग, नूंह को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

कृते उपायुक्त, नूंह।

True Copy

प्रेषक

खण्ड विकास एवं पंचायत अधिकारी,
तावडू।

प्रेषित

सरपंच एवं ग्राम सचिव
ग्राम पंचायत मंगोह।

क्रमांक 1540 दिनांक 14-08-2024

विषय— ग्राम पंचायत मंगोह की शामलात भूमि (उबड़–खाबड़) से मिट्टी उठाने बारे।

उपरोक्त विषय के सम्बन्ध में आपको भेजकर लिखा जाता है कि ग्राम पंचायत मंगोह के प्रस्ताव अनुसार ग्राम पंचायत की शामलात भूमि खतौनी नं0 481 खसरा नं0 02 मिन कुल रकबा 174 कनाल 14 मरला भूमि जो की उबड़–खाबड़ व असमतल है तथा पानी की निकासी का रास्ता बनाया जाना है, 5 फुट तक की मिट्टी उठवाने/बेचने हेतु उपायुक्त महोदय से स्वीकृति प्रदान करने की मांग की थी।

इस बारे में उपायुक्त महोदय के पत्र क्रमांक 1217/पंचायत दिनांक 12.08.2024 द्वारा स्वीकृति प्रदान कर दी गई है। अतः उपायुक्त महोदय द्वारा दी गई स्वीकृति अनुसार आपको निम्न शर्तानुसार स्वीकृति प्रदान करते हुए निर्देश दिये जाते है कि आप नीचे दी गई हिदायतानुसार मिट्टी का उठान सुनिश्चित करें:–

1. उपायुक्त महोदय द्वारा प्रदान की गई स्वीकृति अनुसार यदि ग्राम पंचायत उक्त भूमि में से उठाई गई मिट्टी को बेचना चाहती है तो आप Haryana Scheduled Rates, 2021 में वर्णित दर से अथवा इससे उपर की दर से वर्णित रकबे से मिट्टी जिसकी कुल कीमत प्रति क्यूब की दर के हिसाब से जो भी बनेगी, को ग्राम पंचायत के खाता में इच्छुक खरीददारों से लिखित में आवेदन लेकर जमा करवाना सुनिश्चित करे तथा उक्त आवेदन लेने हेतु ग्राम पंचायत क्षेत्र व आस पास के गांवों में मुनादी करवाना सुनिश्चित करें। तथा यह सुनिश्चित करें कि निर्धारित दर से कम दर पर मिट्टी ना बेची जाये।
2. सम्बन्धित भूमि की रॉयल्टी Mining विभाग में खरीददार अपने अपने स्तर पर जमा करवाना सुनिश्चित करेंगे।
3. उक्त भूमि के साथ लगते निजी मलकियत के खेतों में किसी भी प्रकार का नुकसान न हो इसकी जिम्मेवारी मिट्टी खरीददार की होगी।
4. उक्त भूमि के रकबे की पैमाईश उपरान्त ही मिट्टी उठाने का कार्य शुरू किया जाये।
5. आने–जाने के लिये इस्तेमाल किये जाने वाले रास्तों की स्थिति ज्यों की त्यों बरकरार रखी जाये, उनकी मुरम्मत की जिम्मेवारी मिट्टी खरीददार की होगी। तथा ग्राम पंचायत की शर्तों के उल्लंघन पर उक्त अधिकार पत्र तुरन्त प्रभाव से निरस्त कर दिया जाये तथा मिट्टी खरीददार के द्वारा जमा की गई राशि जब्त कर ली जाये।
6. उपायुक्त महोदय द्वारा प्रदान की गई स्वीकृति अनुसार केवल 5 फुट मिट्टी का उठान उक्त वर्णित रकबे में से किया जाये। यह ध्यान रहे कि 5 फुट से अधिक मिट्टी का उठान किसी भी सूरत में न किया जाये तथा इसकी जिम्मेवारी ग्राम पंचायत की होगी तथा मिट्टी का उठान होने उपरान्त वर्णित रकबा मिट्टी खरीददारों के द्वारा समतल किया जाये ताकि उक्त रकबे को घट्टे पर छोड़ा जा सके एवं किसी भी प्रकार से ग्राम पंचायत को वित्तिय हानि न हो।

संलग्नः– उपायुक्त महोदय का पत्र

14/8/24.
खण्ड विकास एवं पंचायत अधिकारी,
तावडू।

प्रतिलिपि:–

इसकी एक प्रति जिला खनन अधिकारी नूंह को भेजकर सूचित किया जाता है कि उपायुक्त महोदय द्वारा ग्राम पंचायत मंगोह में से उक्त पत्र में वर्णित पंचायती रकबे में से 5 फुट तक मिट्टी उठाने की स्वीकृति प्रदान की गई है जिसकी प्रति साथ संलग्न है। अतः आपको भेजकर लिखा जाता है कि उक्त वर्णित भूमि से मिट्टी उठाने हेतु जो भी रॉयल्टी बनती है उसको ग्राम पंचायत/खरीददार (जो कि ग्राम पंचायत के द्वारा अधिकृत किया गया हो) के आवेदन पर जमा करवाते हुए खनन विभाग की स्वीकृति प्रदान करने का कष्ट करें ताकि आगामी कार्यवाही अगल में लाई जा सके।

— Sd/ —
खण्ड विकास एवं पंचायत अधिकारी,
तावडू।

True Copy

~~रियाटं~~ ~~निशाण देही~~ गाड अगोंह तहसील तावडू (नूंह)

तहसील कार्यालय

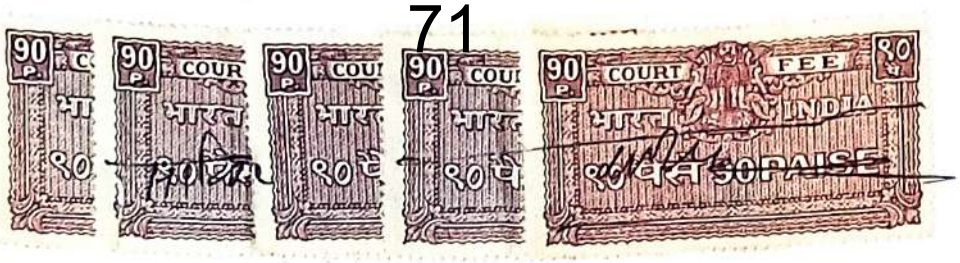
क्र०सं०	नाम कार्यालय	पेज संख्या	कुल पेज	विवरण
1.	कानूनगो आईजी तहसीलदार तावडू	1	1	
2.	हाजरी रियाटं	2	1	
3.	~~निशान देही~~ रियाट	3 से 4	1	
4	~~खेवर~~ रियाटं	5 से 6	1	
		कुल =	4	

क्रमांक SDL-3 / Cyy दिनांक 28-2-2024

मुल कथ में रियाटं वाड निशाण देही कार्यालयों अडं अगोंह नी सटलं भी गांव तहसीलदार तावडू नी क्रमा कें अलावा नी कार्यालयों केर पेविलं 9

कानूनगो
नगीना (नूंह)

True Copy



सेवा में,

श्रीमान तहसीलदार साहब,
तावडू जिला नूंह।

विषयः— दरखास्त बाबत निशानदेही।

श्रीमान जी,

निवेदन यह है कि मिन प्रार्थी अराजी खसरा नं0 82 ग्राम भंगोंह तह0 तावडू की ग्राम पंचायत भंगोंह मालिक है। जिसको आसपास के लोग दबाने चाहते है। निशानदेही की आवश्यकता है। मैं ग्राम पंचायत भंगोंह की सरपंच हूं।

अतः जनाब से प्रार्थना है कि अराजी मजकूर की निशानदेही बजरये श्री सुभाष कानूनगो नगीना से कराने का कष्ट करें।

आपकी अति कृपा होगी।

सरपंच
ग्राम पंचायत भंगोंह
ब्लाक तावडू
प्रार्थी

दिनांकः 06.10.2023

साकिबा सरपंच ग्राम पंचायत भंगोंह खण्ड तावडू जिला नूंह।

पटवारी हल्का नियमानुसार
निशानदेही करके रिपोर्ट करें

तहसीलदार
तावडू
11/10/23

2) हाजरी विदाई निशान देही गांव नगीना तह: तावडू (मेवात)

आज दिनांक 5-8-2021 को आपसी आदेश तहसीलदार तावडू के कार्यालय पर दरम्यान विशान देही मय जरीब तरफैन लोकेशन ग्राम पंचायत नगीना के आवेदन पर अमराजी खसरा नं. 82 वाला गांव नगीना की निशान देही की कार्यवाही करने के लिए मौका पर पहुंचा, मौके पर पधारी हल्का मय राजीव रिमाई व तरफैन पैमाइश हाजिर मिला। इस कार्यवाही की सूचना पहले ही पधारी हल्का द्वारा सम्बन्धित करीबन को दिलाई जा चुकी है मौके पर उपलब्ध खसरा नं 82 की निशान देही पटवारि H.G.P.S मशीन व कवेयर द्वारा की जानी है मौके पर भी कार्यकर्ता सेवा लाल सर्वेयर मय H.G.P.S मशीन हाजिर मिला। इनके अलावा कस्बादार देह व अन्य व्यक्तियों मौका पर हाजिर मिले, जिनकी हाजरी मौका कागज पर दर्ज की गई। जो कि हाजरीन के अंगूठे व हस्ताक्षर निम्न प्रकार से है।—

इमराना	इकबाल	हीरा उर्फ भागसिंह
इमरान अब्बास अलवर	इकबाल उर्फ इसफ	हीरा उर्फ भागसिंह
विक्की	हुसैन खां	ताजमो
विक्की उर्फ भगवान सिंह	हुसैन खां उर्फ	ताजमो उर्फ ताजू
PH:9812408492	नरेश कुमार	BANDHEER NUMBERDAR Village BHANGO
Isra Numberdar Vill. Bhango Teh. Tauru Distt. (Nuh) Hr.	Naresh Kumar	Ghamsu
		समसू नम्बरदार/सरपंच
सरपंच/नंबरदार 9728540734		

True Copy

रिपोर्ट निशान देही गवाह अंगद तहसील लाखू जि. रहे।
आज दिनांक 25-02-2021 को कोर्ट आर्डर तहसीलदार
लाखू के अनुसार वरदस्वाक्ते निशान देही मय पार्टियां
सरपंच ग्राम पंचायत अगोई को साथ लिये नक्शा
के गवाहों की निशान देही की कार्यवाही करने के
लिए वास्ते मौजा अगोई पहुंचा। मौके पर पक्षकार
हस्बा मय वकीले रिमाड हाजिर मिले। वह कार्यवाही
निशानदेही की सूचना पहले ही पक्षकार हस्बा द्वारा
पहले ही सम्बन्धित ग्राम पंचायत व अन्य पड़ोसियों
को सूचित करा दिया गया। वह निशानदेही की कार्यवाही
वास्ते D.G.P.S मशीन द्वारा सर्वेयर द्वारा की जानी
थी जिसके लिए भी अधिवक्ता रोशन लाल द्वारा पत्रावली
D.G.P.S द्वारा की जानी है। जिसके लिए मौका पर
सर्वेयर व अन्य पार्टियां गण मौजूद थी जिनके मौका
अनुसार हाजरी नोट की गई। जो कि रिपोर्ट
निशान देही के साथ संलग्न है आमदा हाजरीन की
हाजरी में उपरोक्त रकबा की निशान देही सर्वेयर
द्वारा की गई जो निम्न प्रकार दे दी :-

1. तालाब दक्षिणवर्ती :- 100 फुट मील, शिवरा पार्टी निशंकुल
व सर्वेयर मय D.G.P.S मशीन के

True Copy

4)

2. मुख्तलिफ सवाल:- आराजी मिलकियत ब. 10-9 / 1-25 पर पत्थर चमवंदी होने अंदेशे में कौमा दा मौजूद है।

3. कार्यवाही किशाद दही:- मौका दा हमसाये हाजरीन की हाजरी में पैमाइश तलब आराजी व आस पास की मिलकियत मु. मुतलः दावाल विकी नम्बुरं दा मौके करवाया गया। पत्थर चमवंदी 10-9 / 1-25 दा बाना मौके अंदेशे में मौजूद है जो तमी खाली हाजरीन ने ठीक व दुरुस्त माने। अतः उपरोक्त पत्थर चमवंदी को ठीक व दुरुस्त मान कर आराजी रकबा 82 कनाल की किशाद दही नक्शे ड.ग.ध.क मशीं प/नवीस पूरा मारकि बनी। बाद किशाद दही के आराजी उपरोक्त नं. 82 के चारों कोनों दा किशादा लगवाये गये।

4. नतीजा पैमाइश:- आमदा हाजरीन की मौजूदगी में उपरोक्त रकबा 82 की किशाद दही उपरान्त पैमाइश व तलावत दाई गई, जो तसदीक की रिपोर्ट के दर्शायी गई है। जो तसदीक की रिपोर्ट मुताबिक बाद किशाद दही कार्यवाही रिपोर्ट मअ नक्शा तहसीलदार तावडू की सेवा के आराजी कार्यवाही हेतु पेशकार है।

[illegible]

Dawn
True Copy

Annexure R6

Order

In exercise of the powers conferred upon me under Section-22(I) and 23(II) of the Code of Criminal Procedure 1973, **I, Dhirendra Khadgata, IAS, District Magistrate, Nuh** do hereby appoint Sh. **Surjeet BD&PO, Tauru (7982756120)** as Duty Magistrate for maintaining law and order during removal of unauthorized encroachment at Khasra No. 82, Gram Panchayat Bhangoh, Block Tauru District-Nuh as mentioned in letter No.509, dated 13.03.2024 of Block Development and Panchayat Officer, Tauru.

The Duty Magistrates will exercise the powers of Executive Magistrate vested in him by the Code of Criminal Procedure 1973. **The concerned department shall ensure that there is no stay/status-quo from any court on the land in question and that the work is in accordance with rules.**

District Magistrate,
Nuh.

Endst. No. 7639-42 /MB, Dated. 15-03-24

A copy is forwarded to the following for information & necessary action:-

1. Superintendent of Police, Nuh is requested to provide police force to duty magistrate.
2. Sub Divisional Officer (C), Tauru.
3. Block Development and Panchayat Officer, Tauru w.r.t his letter No. 509, dated 13.03.2024.
4. PA to DC

District Magistrate,
Nuh.

True Copy

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION (O.A.) NO. 175 OF 2025

IN THE MATTER OF:
Farukh

...Applicant

VERSUS

Gram Panchayat Bhangoh & Ors.

...Respondents

KNOW ALL to whom these presents shall come that I, **SARPANCH**, the above-named Respondent no. 1, do hereby appoint **Mr. Tarun Cummra, Advocate, Enrolment No. D/13653/2022** (hereinafter called *"the Advocate"*), to be my Advocate in the above noted cause and authorize him:

1. To act, appear, and plead in the above noted cause in this Hon'ble Tribunal at an approved fee of the Board.
2. To sign, file and present pleadings, applications, appeals, cross objections, rejoinders, revisions, restorations, withdrawals, compromises, replies, objections, affidavits, or any other documents as may be deemed necessary or proper for the prosecution of the said cause at all stages.
3. To file and take back documents, to withdraw or compromise the said cause, or submit to arbitration any difference or disputes that may arise touching or relating to the said cause.
4. To take out execution proceedings; to deposit, draw and receive money; to grant receipts therefor, and to do all other acts and things which may be necessary in the progress and prosecution of the said cause.
5. To appoint and instruct any other legal practitioner and authorize him to exercise the powers and authorities hereby conferred upon the Advocate whenever he may think fit to do so.

And I, the undersigned, do hereby absolutely bind myself and confirm that all acts, deeds, and steps taken by the Advocate or his substitute in the above cause shall be as valid and binding on me as if they were my own acts and deeds, and they shall in all ways be absolutely binding on me.

IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me, on this ___ day of _____, 2025.

CLIENT

ADVOCATE

Tarun

Tarun Cummra

Advocate
Enrolment No. D/13653/2022
C-143, Lajpat Nagar-II,
New Delhi – 110024
Mobile: 8287474556
Email: cummra3@gmail.com

SARPANCH

Shakiba

सरपंच
ग्राम पंचायत भंगोह
ब्लॉक तावडू, जिला नूंह (हरि)-122105

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION (O.A.) NO. 175 OF 2025

IN THE MATTER OF:
Farukh ...Applicant

VERSUS

Gram Panchayat Bhangoh & Ors. ...Respondents

KNOW ALL to whom these presents shall come that I, **M/s S.R. Enterprises**, the above-named Respondent no. 2, do hereby appoint **Mr. Tarun Cummra, Advocate, Enrolment No. D/13653/2022** (hereinafter called *"the Advocate"*), to be my Advocate in the above noted cause and authorize him:

1. To act, appear, and plead in the above noted cause in this Hon'ble Tribunal at an approved fee of the Board.
2. To sign, file and present pleadings, applications, appeals, cross objections, rejoinders, revisions, restorations, withdrawals, compromises, replies, objections, affidavits, or any other documents as may be deemed necessary or proper for the prosecution of the said cause at all stages.
3. To file and take back documents, to withdraw or compromise the said cause, or submit to arbitration any difference or disputes that may arise touching or relating to the said cause.
4. To take out execution proceedings; to deposit, draw and receive money; to grant receipts therefor, and to do all other acts and things which may be necessary in the progress and prosecution of the said cause.
5. To appoint and instruct any other legal practitioner and authorize him to exercise the powers and authorities hereby conferred upon the Advocate whenever he may think fit to do so.

And I, the undersigned, do hereby absolutely bind myself and confirm that all acts, deeds, and steps taken by the Advocate or his substitute in the above cause shall be as valid and binding on me as if they were my own acts and deeds, and they shall in all ways be absolutely binding on me.

IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me, on this ___ day of _____, 2025.

ADVOCATE

Tarun Cummra
Advocate
Enrolment No. D/13653/2022
C-143, Lajpat Nagar-II
New Delhi – 110024
Mobile: 8287474556
Email: cummra3@gmail.com

CLIENT

M/s S.R. Enterprises